

BENGAL.--BOARD OF CUSTOMS.

ACT No. XLIV. OF 1850.

[Passed on the 27th December, 1850.]

1. *Repeals R. 4, 1819.*
2. *Transfers powers, &c. of Board of Revenue in Customs, Salt and Opium Department, to the Sudder Board of Revenue constituted under R. 1, 1829.*
3. *Sudder Board of Revenue to be styled Board of Revenue for the Lower Provinces, &c.*

An Act for consolidating the Board of Customs, Salt and Opium, and the Sudder Board of Revenue in the Lower Provinces of Bengal.

Whereas by Regulation IV. 1819, of the Bengal Code, a Board of Revenue, in the Customs, Salt and Opium Department, was constituted in the Province of Bengal, with all the duties, powers and authorities of the Board of Revenue, with respect to

customs and town duties, and with the powers theretofore possessed by the Board of Trade in the Salt and Opium Departments; and whereas it is not now necessary that this Board should be continued, separate from the Board of Revenue in the Lower Provinces of Bengal, It is enacted as follows :

I. Regulation IV. 1819, of the Bengal Code, is rescinded; but not so as to revive any part of any Rule or Regulation thereby rescinded and annulled.

II. All powers and duties now vested in, or belonging to the Board of Revenue in the Customs, Salt and Opium Department, and its Officers respectively, shall be transferred to the Sudder Board of Revenue constituted in the said Lower Provinces according to Regulation I. 1829, of the Bengal Code, and its Officers respectively: and all Acts and Regulations now in force relating to the said Customs, Salt and Opium Board of Revenue, or its Officers, shall be understood henceforth, as if the said Sudder Board of Revenue and its Officers had been respectively mentioned therein instead of the said Board of Customs, Salt and Opium, and its Officers.

III. The said Sudder Board of Revenue shall be henceforth styled the Board of Revenue for the Lower Provinces of the Presidency of Fort William in Bengal.